

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 8/TT/2023

- Subject** : Petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for “Transmission system for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh-Part B (Phase-II).
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 14 others
- Parties Present** : Ms. Ashita Chauhan, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hassan, PGCIL
Shri A. Naresh Kumar, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- a. The instant petition has been filed for the truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the following four transmission assets for ‘Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh- Part B (Phase-II)’:
- Asset-1:** Loop In Portion of LILO of Kadapa-Hindupur 400 kV D/C line (both circuits) at NP Kunta Sub-station along with associated bays
- Asset-2:** Loop out Portion of LILO of Kadapa-Hindupur 400 kV D/C line (both circuits) at NP Kunta Sub-station along with associated bays
- Asset-3:** 02 numbers of 220 kV Line bays (Bay No 217 & 218) at NP Kunta Sub-station
- Asset-4:** 04 numbers of 220 kV line bays (Bay No. 213, 214, 219 & 220) at NP Kunta Sub-station
- b. The time over-run in the case of the instant transmission assets has already been settled by the Commission in an order dated 18.7.2022 in Petition No. 171/TT/2019. In compliance with the Commission’s direction in an order dated 18.7.2022 in Petition No. 171/TT/2019, the Petitioner has



submitted the CMD Certificate with respect to Asset-2, Asset-3 and Asset-4 and CEA Certificate with respect to Asset-3.

- c. Reply to the technical validation letter has been filed vide affidavit dated 2.3.2023.
- d. The Petitioner has inadvertently claimed the O&M Expenses for Asset-1 and Asset-2 as D/C Twin Conductor in Petition No. 171/TT/2019. However, the said assets are Quad conductor configuration, as per the Investment Approval, and the same has been rectified in the instant petition.
- e. No reply has been filed by any of the Respondents in the matter.

2. In response to the Commission's query, the representative of the Petitioner submitted that initially Asset-2, Asset-3 and Asset-4 were planned for Solar Park Phase-II. Due to the delay in the execution of Phase-II, these three transmission assets were linked to Phase-III.

3. In response to another query of the Commission, the representative of the Petitioner submitted that the Additional Capital Expenditure (ACE) in the case of Asset-2, Asset-3 and Asset-4 are within the cut-off date. The ACE of Rs. 71 lakh in the case of Asset-1 is beyond the cut-off date due to undischarged liabilities.

4. The Commission directed the Petitioner to submit the petition number in which the tariff for the 400 kV ICT bays for the 2014-19 tariff period was granted, on an affidavit by 10.11.2023, with an advance copy to the Respondents.

5. The Commission directed the Respondents, to file their reply on an affidavit by 24.11.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 1.12.2023. The Commission further observed that no request for an extension of time would be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

